

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-OCW-148-2020

Rajendra Upasani

...Petitioner.

Versus

Goa State Infrastructure Development
Corporation Ltd. and anr.

.... Respondents.

Mr. J. J. Mulgaonkar, Advocate for the Petitioner.

Mr. Devidas J. Pangam, Advocate General, with Ms. Nikhil Vaze,
and Ms. Ankita Kamat, Additional Government Advocates for
Respondent No.1 and 2 respectively.

**Coram : M. S. SONAK &
M. S. JAWALKAR, JJ.**

Date : 7th October, 2020

P.C.

Heard Mr. J. J. Mulgaonkar, learned Advocate for the Appellant and Mr. Devidas J. Pangam, learned Advocate General who appears alongwith Mr. Nikhil Vaze and Ms. Ankita Kamat, learned Additional Government Advocates for the Respondents No.1 and 2, respectively.

2. Mr. Mulgaonkar points out that though this appeal has been instituted slightly beyond the prescribed time of limitation, in terms of the order made by the Hon'ble Supreme Court in *Suo*

Moto Writ (Civil) No.3 of 2020, the objection raised by the GSIDC will not hold good in view of the current pandemic situation.

3. The learned Advocate General states that the issue of limitation will not be pressed by the respondents in view of the decision of the Hon'ble Supreme Court.

4. Accordingly, we direct this Registry to register this appeal. Further, we also admit this appeal.

5. Since this is an appeal under The Commercial Courts Act, 2015, we expedite this hearing.

6. Liberty to file an application to fix a date for hearing this appeal in January, 2021.

M. S. JAWALKAR, J.

M. S. SONAK, J.